

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Appeal No: 11 of 2023

In the matter of:

Fishing Boat Owners Association

-----Appellant

-VS-

Kerala Coastal Zone Management Authority
and Ors.

----Respondent(s)

**ADDITIONAL DOCUMENTS FILED BY THE MEMBER SECRETARY,
KCZMA/1st RESPONDENT**

Index

| SL.No | Particulars | Page No. |
|--------------|--|-----------------|
| 1. | INLAND WATERWAYS AUTHORITY OF INDIA – NOC – DATED 06.10.2020 | 1-2 |
| 2. | THE DIRECTOR OF PORT – NOC – DATED 13.4.2018 | 3 |
| 3. | CRZ CLEARANCE – DATED 08.06.2023 | 4-5 |

Dated at Chennai on this the 13th March, 2024.


COUNSEL FOR RESPONDENT NO.1

M/s. DR. G. PRABHU

Standing Counsel for Kerala Coastal Zone Management Authority –
NGT(SZ) Chennai Bench



क्षेत्रीय कार्यालय
राष्ट्रीय जलमार्ग पथ
कण्णडिककाडु, मरडु, एरणाकुलम - 682 304
फोन : 0484-2389804
टेली/फाक्स : 0484-2389445
E-mail:iwai_kochi@yahoo.co.in

838 A3
12/10/2020
भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण
(सड़क परिवहन, राजमार्ग एवं पोत परिवहन मंत्रालय, भारत सरकार)
INLAND WATERWAYS AUTHORITY OF INDIA
(Ministry of Road Transport, Highways & Shipping, Govt. of India)

260

Regional Office :
National Waterway Road,
Kannadikkadu, Maradu
Ernakulam - 682 304
Ph : 0484-2389804, Fax : 0484-2389445
E-mail:iwai_kochi@yahoo.co.in



No.: IWAI/COCH/12(2)/2018-19/452

06.10.2020

To,

The Executive Engineer,
Office of the Executive Engineer
PWD Bridge Division, Kakkanad P.O.,
Ernakulam - 682 021

Sub: NOC for construction of Azheekode - Munambam bridge across
National Waterway.3 reg-

Ref: 1. Your Lr. No. A2-1364/2018 dated 03.08.2020
2. Drawing CDO/BDU/07/20Sheet No. 2A/9 dated 19.02.2020

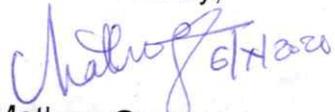
Sir,

Reference to your letter No. A2-1364/2018 dated 03.08.2020. On the
subject matter, it is to inform that competent authority has granted NOC for
the construction of Azheekode- Munambam bridge across National
Waterway-3 with the specifications as mentioned in the letter and drawings
cited above.

It is also informed that the construction may be carried out as per the
terms and conditions enclosed as Annexure and the progress of construction
may be intimated to this office for periodical inspection.

By mail ABB
TCR on 13/10/20

Yours faithfully,


(Mathew George)
Director

Encl: Annexure

AnnexureConditions to be followed while undertaking the construction of structures across National Waterway.

1. The construction of the stretch shall commence after obtaining clearance from the authority.
2. The person shall take up construction as per the approved clearance issued by the authority and get it completed within the time frame mentioned in the application.
3. During the construction period, Chairman of the authority or his authorized representatives shall have the right to inspect the site to ensure that the construction is in progress as per the approved clearance. In the event of violation the authority shall have the right to issue stop order immediately for such period as deemed fit by the authority. The work shall resume only on getting a fresh clearance by the authority.
4. The person shall undertake construction activity without adversely affecting the smooth voyage / movement of vessels through the waterway. Boards indicating construction under progress shall be erected 500m up-stream and 500m down-stream of the locations for cautioning the vessels. Necessary warning signals (both day and night marks) shall be provided by the person as per the directives of the representatives of the authority to ensure safety of voyage of vessels by negotiating the construction site.
5. Damaged, if any caused to vessel, crew, materials, cargo etc. due to the construction activities shall be compensated by the person.

Chalugy 6/1/2022

Directorate of Ports
 Valiyathura, Vallakadavu P.O
 Thiruvananthapuram
 Phone: 0471-2504483/2509842
 e-mail: director.port@kerala.gov.in
 Dated 13/04/2018

No. C1-1647/2018

The Director of Ports

The Executive Engineer
 PWD, Roads and Bridges Division
 Chembukavu, Thrissur-680020

Sir,

Sub:- Port Department – Azhikkode – Munambam Bridge at Munambam Koyal
 – Clearance from the Directorate of Ports – reg.

Kind attention is invited to the above subject. As per my instruction, the Chief Mechanical Engineer has inspected the site. Hon. MLA Kodungallur and officials of HED were present. The bridge is constructing in between Munambam Jetty and Azheekode fisheries jetty which is in between the Kodungallur river sea terminal and IWAI Kottappuram terminal.

The inspecting officer has reported the following points.

1. The construction of the above bridge will not affect the vessel navigation of newly constructing River Sea terminal of Kodungallur.
2. But this will affect the barge operation of IWAI Kottappuram terminal and Kodungallur river sea terminal. Therefore sufficient span and vertical clearance to be provided at the channel for easy operation of barges while constructing the bridge. This may be as per IWAI norms or little bit higher than that in order to move big container barges also.
3. The natural flow of water in the river in the area is through the northern side of the river and depth is also high in this side. If this channel is providing at the centre of this river, the dredging to be carried out for making the channel through it. This will also take into account by the PWD while constructing the bridge.
4. Therefore it is suggest to recommended an NOC for the channel clearance as per IWAI Norms.

The minimum vertical clearance required for the bridge-12 metre
 The minimum span width required-40 metre

Yours faithfully,

Director of Ports

| | | | |
|---------------------|--|---------------------|--|
| | at each sides | | at each sides |
| Thickness of layers | GSB : 25cm for approach road & 20cm for service roads WMM : 25cm for approach road & 15cm for service roads | Thickness of layers | GSB : 25cm for approach road & 20cm for service roads WMM : 25cm for approach road & 15cm for service roads |

Conditions

1. Land reclamation is strictly prohibited;
2. The flow of tidal influenced waterbody shall not be disturbed or altered;
3. The fishing activity and movement of fishing boats shall not be disturbed/affected due to construction activity; the impacts should be monitored and addressed.
4. No construction waste shall be dumped/discharged in the CRZ area

The Project Proponent should furnish a compliance report to the above effect in due course.



P.C. Sabu

P.C.SABU
Joint Secretary
For Member Secretary, KCZMA

- Copy to: ✓
1. The Executive Engineer, Office of the Executive Engineer, KRFB-PMU
Ernakulam / Thrissur District, 2nd floor PWD Buildings division,
Mamangalam, Ernakulam District - 682 024
 2. SF/OC